## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 274/2016 O.A. No. 3153/2014

New, Delhi, This the 27th day of April, 2017.

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. P. K. Basu, Member (A)

Ravi Shankar, Aged about 52 years), S/o. Late Sh. N. D. Khare R/o. 1496, Civil Lines, Jhansi, Working as JE/II, Jhansi

....Petitioner

(By Advocate: Mr. M. S. Saini with Mr. P. S. Khare)

Versus

- 1. Sh. A. K. Mittal Chairman, Railway Board, New Delhi.
- 2. Sh. Arun SaxenaGeneral Manager,N. C.R. Subedar Ganj, Allahabad.
- 3. Sh. Dilip Kumar Misra Dy. Chief Engineer/C N.C.R. Jhansi.

...Respondents

(By Advocate : Mr. Satpal Singh)

ORDER(ORAL)

## By: V. Ajay Kumar, Member (J)

Heard both sides.

2. This matter when taken up for hearing, learned counsel for the respondents while supplying a copy of compliance affidavit dated 27.04.2017 along with an office order No. 02/2017 dated 12.04.2017 stated that they have fully complied with the orders of this Tribunal dated 17.11.2015 and prayed for the dismissal of the present C.P., which is not disputed by the learned counsel for the applicant.

3. In the circumstances, the C.P. is closed. Notices issued to the respondents are discharged. No costs.

(P. K. Basu) Member (A) (V. Ajay Kumar) Member (J)

/Mbt/